NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.260/Chd/HP/2017

In the matter of:

Shimla Broadband Pvt.Ltd.

....Petitioner.

Versus.

Registrar of Companies, Himachal Pradesh.

....Respondent.

Present:

Mr.Prince Tiwari, Practicing Company Secretary for the

petitioner.

It is inter-alia contended by the Practicing Company Secretary that the petitioner company was in operation and carrying on its business at the time when its name was struck off. It is submitted that the balance sheet of the latest financial year ending 31.03.2017 shows the revenue from operation was more than ₹17 lacs and the expenditure more than ₹16 lacs.

Notice of this petition to the Registrar of Company Himachal Pradesh as well as the Principal Commissioner/Chief Commissioner of Income Tax Department under whose jurisdiction, the petitioner company is being assessed for 31.01.2018. Dr.Raj Singh, Registrar of Companies, Himachal Pradesh present in person, accepts the notice. Copy of the petition has already been supplied to the Registrar of Companies. The petitioner shall send the notice to the Principal Commissioner/Chief Commissioner of Income Tax Department by collecting the notice from the registry by speed post immediately stating therein as to whether the Income Tax Department has to make

any representation. The petitioner shall file affidavit of service with the proof of service i.e. postal receipts and tracking report at least two days before the date fixed. The PAN number of the company be mentioned in the notice to be sent to Principal Commissioner/Chief Commissioner of Income Tax.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 21, 2017.